

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 21**

**IA 171/2023**

**In**

**C.P.(IB)2525/MB/2019**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **29.04.2024**

NAME OF THE PARTIES: ORIENTAL BANK OF COMMERCE V/s  
VIVITA LIMITED

Section 60(5) OF THE Insolvency And Bankruptcy Code, 2016

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**ORDER**

1. Mr. Yahya Batatawala, Ld. Counsel for the Applicant present. Mr. Nishant Chotani, Ld. Counsel for the Respondent No.1 present. Mr. Krishnan Iyer, Ld. Counsel for the RP present. Mr. Suhail Mhasudkar, Ld. Counsel for R3 Punjab National Bank.
2. Ld. Counsel for Applicant submits that the earlier counsel has relinquished this matter, therefore, he seeks time to file vakalatnama and amend the application in compliance of earlier order.
3. Last opportunity is granted to carry out the amendment.
4. The Registry is directed to accept the hard copy of reply filed by the Respondent No.3.
5. List this matter on 04.06.2024.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**